

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SHIRANI MOTORS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor SHIRANI MOTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 25/08/2005
3.	Authority under which corporate debtor is incorporated / registered ROC (Registrar of Companies) Gwalior-MP
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U03410MP2005PTC017898
5.	Address of the registered office and principal office (if any) of corporate debtor 29, SHIRANIPURA, RATLAM, Madhya Pradesh, India, 000000
6.	Insolvency commencement date in respect of corporate debtor 14 th October 2024, the order uploaded on the website of hon'ble NCLT website on 17 th October 2024
7.	Estimated date of closure of insolvency resolution process 12 th April 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Mohd Raees Sheikh Registration No. IBBI/PA-002/IP-N00957/2020-2021/13094
9.	Address and e-mail of the interim resolution professional, as registered with the Board 213 Azad Nagar Goli-Karkhana Indore 452001 MP, mrsheikh.pcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional C/o Swan Investment, H-3, P-15-16 Metro Tower, Vijay Nagar, Indore-452010 and email: smotor.cirp@gmail.com
11.	Last date for submission of claims 31 st October 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class (es): Not Applicable as per information available with the IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHIRANI MOTORS PRIVATE LIMITED on 14th October 2024 and copy of the order uploaded on NCLT website on 17th October 2024.

The creditors of SHIRANI MOTORS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 31st October 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Name : Mohd Raees Sheikh
Date and Place : 17.10.2024 and Indore

